

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1081/89

Date of decision: 23.03.1992.

Shri A.K. Minocha

...Applicant

Vs.

U.O.I.

...Respondents

For the Applicant

...Shri P.P. Khurana,
Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? Yes
2. To be referred to the Reporters or not? No

JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Shri P.K.
Kartha, Vice Chairman(J))

Heard the learned counsel of the applicant.. The applicant has filed this application being aggrieved by his non-regularisation to the post of Commercial Inspector. The learned counsel for the applicant states that the applicant has been considered by the respondents for regularisation and that the pendency of the present application is standing in the way of the respondents in passing the necessary order. In view of this, he craves leave to

withdraw the present application with liberty to file a fresh application on the same cause of action if he still feels aggrieved. Accordingly, after hearing the learned counsel of the applicant, the applicant is allowed to withdraw the application with liberty to file a fresh application on the same cause of action in accordance with law, if so advised.

There will be no order as to costs.

Manobala
(A.B. GORH)
MEMBER(A)
23.03.1992

Surz
(P.K. KARTHA)
VICE CHAIRMAN(J)
23.03.1992

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